

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1984-85 along with Audited Accounts. 12.08-1/2 hrs.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1984-85.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2625/86]

12.08 hrs.

APPRENTICES (AMENDMENT)
BILL

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : I beg to move for leave to introduce a Bill further to amend the Apprentices Act, 1961.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Apprentices Act, 1961.”

The motion was adopted

SHRI P. A. SANGMA : I introduce the bill.

SWADESHI COTTON MILLS
COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL

[English]

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of certain textile undertakings of the Swadeshi Cotton Mills Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of different varieties of cloth and yarn and thereby to give effect to the policy of the State towards securing the principles specified in clauses (b) and (c) of Article 39 of the Constitution and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition and transfer of certain textile undertakings of the Swadeshi Cotton Mills Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continued manufacture, production and distribution of different varieties of cloth and yarn and thereby to give effect to the policy of the State towards securing the principles specified in clauses (b) and (c) of Article 39 of the Constitution and for matters connected therewith or incidental thereto.”

The motion was adopted

SHRI KHURSHID ALAM KHAN : I introduce the Bill.